

ITEM NO.20

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Civil Appeal No(s). 11924/2025

PREMA DEVI & ORS.

Appellant(s)

VERSUS

RAMA KANT & ORS.

Respondent(s)

FOR ADMISSION

Date : 09-03-2026 This appeal was called on for hearing today.

For Appellant(s) :

Ms. Reena Pandey, AOR

For Respondent(s) :

Mr. Jaswant Singh Rawat, AOR

Mr. Keshva Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit has already been filed on behalf of respondent no.1. Rejoinder affidavit has also been filed by learned counsel for the appellant.

Respondent nos. 3 and 5 are duly represented. Counter affidavit, if any, be filed in the meantime

Vide Hon'ble Court's order dated 11.08.2025, Mr. Jaswant Singh Rawat, learned Advocate-on-Record, has accepted notice on behalf of all the respondents but vakalatnama for respondent nos.2, 4 and 6 has not been filed till date.

Today, it is submitted by learned counsel for respondent nos. 1, 3 and 5 that vakalatnama on behalf of respondent nos. 2, 4 and 6

would be filed shortly within two weeks. Vakalatnama and counter affidavit be filed by 23.03.2026.

List the matter again on 07.04.2026.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

MASHROOR ALAM KHAN
Registrar

DM